

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) to (c) Advice dated 12.09.2018 of CVC was received. The CVC has advised that based on the facts and circumstances of the case, the Commission allows the matter relating to procurement of STM Cards from CISCO and award of AMC by BSNL to rest.

(d) to (f) Question does not arise in view of response (a) to (c) above.

**National Digital Communications Policy**

2641. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) by when the draft National Digital Communications Policy would be finalised and put in force;

(b) whether the interests of consumers and unfair competition between service providers would be taken care of in the new telecom policy;

(c) whether internet telephony system for in-flight connectivity would be allowed in airlines, for passengers to communicate; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) The National Digital Communications Policy 2018 was notified in the Gazette of India on the 22nd October, 2018.

(b) The Policy has been formulated after consultation with various stakeholders including the telecom service providers. The Policy recognizes the importance of continued improvement in the regulatory framework for attracting investments and ensuring fair competition, to serve the needs of Indian citizens.

(c) and (d) Government has allowed both voice and internet services on aircraft in Indian airspace, by notifying the "Flight and Maritime Connectivity Rules, 2018" in the Gazette of India on 14th December, 2018.

**Temporary suspension of Telecom Services (Public Emergency  
or Public Safety) Rules, 2017**

2642. DR. ABHISHEK MANU SINGHVI:

SHRI PARTAP SINGH BAJWA:

Will the Minister of COMMUNICATIONS be pleased to state: